XTRAORDINARY ISSUE OF TRIPURA GAZETTE.

Agartala, Thursday, December 3, 1964 A. D.

No F. 2(5)-Law/A/64 Government of Tripura Law Department.

Dated, Agartala the 30th November, 1964.

The following Act of Tripura Legislative Assembly received the assent of the President on the 12th November, 1964 and is hereby published for general information.

The contingency Fund of the Union Territory of Tripura (Determination of Amount) Act, 1964 (Act No. 4 of 1964).

N. G. CHAUDHURI For Judicial Secretary, Government of Tripura.

Act No. 4 of 1964

THE CONTINGENCY FUND OF THE UNION TERRITORY OF TRIPURA (DETERMINATION OF AMOUNT) ACT, 1964.

> AN ACT

to determine the amount of the Contingency Fina of the Union Territory of Tripura.

Be it enacted by the Legislative Assembly of Tripura in the Fifteenth Year of the Republic of India as follows:-

1. This Act may be called the Contingency Fund of the Union Territory of Tripura (Determination of Amount) Act, 1964.

There shall be a Contingency Fund of the Union Territory of Tripura into which shall be paid a sum of Rupees 10 (Ten) lacs from and out of the Consolidated Fund of the Union Territory of Tripura.

> N. G. CHAUDHURI For Judicial Secretary, RECEIVE Government of Tripura.

LAW DEPARTMENT,

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